

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda	...	Applicant/Petitioner
Vs		
M/s. Rathi Super Steels Ltd	...	Respondent

Order under 7 of Insolvency & Bankruptcy Code, 2016, Liq.

Order delivered on 07.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator: Mr. Jasmeet Singh, Mr. Saif Ali & Mr. Pushpendra
S. Bhadoriya Advs with Harish Chander Arora, Liq.
For Respondent : Mr. Rajiv Virmani, Mr. Harneet Kaur, Advs. for R-27

ORDER

List the matter for further consideration on 09.08.2021.

— sd —

(SH. BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

07.07.2021
DPK